

High Court of Madhya Pradesh, Jabalpur
Bench at Indore

Miscellaneous Criminal Case No.56191/2021

(Vaje Singh @ Vijay Singh s/o Gomji Kachawa
Versus
The State of Madhya Pradesh)

Indore, Dated 06.12.2021

Shri Rituraj Bhatnagar, learned counsel for the applicant.

Shri Sameer Verma, learned Panel Lawyer for the respondent /
State of Madhya Pradesh.

They are heard. Perused the case diary / challan papers.

This repeat (**second**) application under Section 438 of Criminal Procedure Code, 1973 for grant of anticipatory bail has been filed by the applicant, who is apprehending his / her arrest in connection with Crime No.154/2021 registered at Police Station Manasa, District Neemuch (MP) for offence punishable under Section 8 read with Sections 15, 25 and 29 of the Narcotic Drugs & Psychotropic Substances Act, 1985 (herein after referred to as the NDPS Act).

After arguing for some time on the merits of the matter, counsel for the applicant seeks leave of this Court to withdraw this application with a liberty to surrender the applicant before the lower Court. It is further prayed that the learned Judge of the lower Court may be directed to decide the applicant's regular bail application expeditiously.

Prayer appears to be reasonable.

In these circumstances, the application is **dismissed** as withdrawn with a liberty to the applicant to surrender himself / herself before the lower Court within **one week from today**; and if the applicant surrenders within such a period, then his / her application for grant of regular bail may be considered by the learned Judge of the lower Court expeditiously, in accordance with law.

Accordingly, Miscellaneous Criminal Case No.56191/2021 stands disposed of.

(Subodh Abhyankar)
Judge

